

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH



O.A.N0.060/000551/2020
Decided on: 14.08.2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

Jamna Dass aged 65 years, Group-B, R/o Qtr. No. 278/Type II, MES Colony, Chandimandir Cantt, Ex. Office Supdt. Under respondent no.2.

... **Applicant**

(BY ADVOCATE : MR. KARNAIL SINGH)

Versus

1. Union of India through Secretary, Ministry of Defence, Army HQ, Kashmir House, New Delhi-110001.
2. Head Quarter Chief Engineer, Western Command, Chandimandir, Pin-134107.
3. PCDA, Western Command, Sec. 9, Chandigarh-160017.

.... Respondents



ORDER (ORAL)
HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

At the very outset, learned counsel for the applicant submitted that the applicant would be satisfied if the O.A. is disposed of by directing the respondents to decide the representation dated November 2019 (Annexure A-2), stated to have been submitted by the applicant for release of Rs.13,155/-, as difference of encashment of leave salary on fixation of pay on promotion and MACP.

2. In view of the above, we dispose of this O.A. by directing the addressed quarter to consider and decide the indicated representation by passing a speaking and reasoned order in accordance with Rules and Instructions, within a period of 3 months from the date of receipt of a copy of this order, under intimation to the applicant. Needless to mention that we have not given any opinion on the merit of the case. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)**

**(AJANTA DAYALAN)
MEMBER (A)**

Place: Chandigarh
 Dated: 14.08.2020

HC*